

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.10/81 dated
09.08.2016 HELD ON 12.08.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 10/81 dated 09.08.2016 of Norms Committee-II for the year 2016-17 was actually held on 12.08.2016 under the Chairmanship of Shri J.V. Patil, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, Industrial Adviser	DHI
2.	Shri S.K. Jain, Do	DIPP
3.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
4.	Shri Saurabh Ranjan, Scientist 'B'	DeitY
5.	Shri Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 10/81 dated 09.08.2016 held on 12.08.2016 are confirmed by the members.


उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


निदेशक कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan New Delhi

1	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MoEF for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

2	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MoD for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

3	Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 20.09.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 20.09.2016.				

4	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 20.09.2016
Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 20.09.2016.				


उद्योग भवन, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


उद्योग भवन, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 20.09.2016
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

6	Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 20.09.2016
	Decision : NC observed that the reply of the firm has been referred to DHI for comments on 07.01.2016. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

7	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 20.09.2016
	Decision : NC observed that the case has been referred to MIT for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

8	Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 20.09.2016
	Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 20.09.2016.			

9	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
---	----------------------------	---	--	---------------------


 बलजीत सिंह/BALJIT SINGH
 उप महाविदेशीय विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार काश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 20.09.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 20.09.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 20.09.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 20.09.2016
Decision : NC observed that application on the subject AA of the company has not been received. NC decided to send another reminder to RA, Vadodara to forward two sets of application at the earliest. The case stands deferred to 20.09.2016.			

Case No.:4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	Defer Date: 20.09.2016


उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that correct copy of the application on the subject AA of the company has not been received. NC decided to request to RA, Bangalore to forward two sets of correct copy of the application at the earliest.

The case stands deferred to 20.09.2016

14	Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 20.09.2016
Decision :NC observed that reply of the company has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.				

15	Case No.:3/23/81-ALC2/2015	Party Name:ANAND TEKNOV AIDS ENGINEERING INDIA LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 20.09.2016
Decision : NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the case. The case stands deferred to 20.09.2016.				

16	Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 20.09.2016
Decision : NC observed that case had been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments and defer the case. The case stands deferred to 20.09.2016.				

17	Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 20.09.2016
Decision : NC observed that comments offered by C&PC earlier are not satisfactory.				

NC decided to request C&PC to re-examine the case and defer the case.

The case stands deferred to 20.09.2016.

18	Case No.:2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00316/ AM15/	RLA File :07/24/040/00170/ AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date: 20.09.2016
Decision : NC observed that hard copy for the above AA not received. NC decided to send another reminder to send two sets of application with complete documents for examination of the case. The case stands deferred to 20.09.2016.				

19	Case No.:16/23/81-ALC2/2015	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Closed
	HQ File :01/81/050/00491/ AM16/	RLA File :05/23/040/00243/ AM15/	Lic.No/Date:0510391111 12.09.2014	
Decision : CLA, Delhi vide letter No.05/23/040/0243/ AM15/ZLAC-1/CLA dated 05.07.2016 has informed that above AA has been issued on Repeat Basis . Based on RA's information, NC decided to close the case. RA may take suitable consequential action accordingly.				

20	Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00485/ AM16/	RLA File :04/24/040/00199/ AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 20.09.2016
Decision : NC observed that MSME deficiency letter was sent on 27.04.2016 followed by reminder dated 13.06.2016. NC decided to wait for reply of the company and defer the case. The case stands deferred to 20.09.2016				

21	Case No.:15/23/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:10/81- ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00490/ AM16/	RLA File :07/24/040/00276/ AM15/	Lic.No/Date:0710106979 14.11.2014	
Decision : The personal hearing of the firms was held by the Chairman on 26.07.016 wherein				


उप महाविदेशी व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विदेशी व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Representative, DHI and DDG(BS) were present. The following representatives of M/s L M Wind Power Blades (India) Pvt. Ltd have attended the Personal Hearing with the Norms Committee:

- i) Shri Chandrashekhar Patil - Manager Engineering
- ii) Shri Mukesh Kumar C. - Logistic Executive

The matter was discussed with the representative who explained the manufacturing process and details of export products / models.

In view of the above an comments of C&PC, NC decided to **ratify** the norms for the above AA as under :

Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM47.6P2 Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8428 kg+/- 3%

RA may take suitable consequential action accordingly.

22	Case No.:35/17/81-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 20.09.2016.				

23	Case No.:56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	
Decision : The personal hearing of the firms was held by the Chairman on 26.07.016 wherein Representative, DHI and DDG(BS) were present. The following representatives of M/s L M Wind Power Blades (India) Pvt. Ltd have attended the Personal Hearing with the Norms Committee:				
i) Shri Chandrashekhar Patil - Manager Engineering ii) Shri Mukesh Kumar C. - Logistic Executive				


BALJIT SINGH
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi

The matter was discussed with the representative who explained the manufacturing process and details of export products / models.

In view of the above an comments of C&PC, NC decided to **ratify** the norms for the above AA as under :

Import Items – Inputs for the export product are allowed as applied as per C&PC comments.

Export Item:

Description	LM47.6P Rotor Blade
Blade Length	47.6 Meter
Max root Chord	3,108 mm (Largest chord)
Blade weight	8064 kg+/- 3%

RA may take suitable consequential action accordingly.

24	Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00488/ AM16/	RLA File :05/24/040/00423/ AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 20.09.2016
Decision : NC observed that MSME deficiency letter was sent on 27.04.2016 followed by reminder dated 13.06.2016. NC decided to wait for reply of the company and defer the case.				
The case stands deferred to 20.09.2016.				

25	Case No.:41/7/81-ALC2/2016	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Closed
	HQ File :01/81/050/00143/ AM17/	RLA File :05/24/040/00243/ AM15/	Lic.No/Date:0510392802 13.01.2015	
Decision : CLA, Delhi vide letter No.05/23/40/243/ZALC-I/CLA dated 13.01.2015 has informed that above AA has been issued on repeat basis. Based on RA's information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

26	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00561/ AM15/	RLA File :32/21/040/00162/ AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to DOT for comments. NC decided to await their comments and defer the case.				

The case stands deferred to 20.09.2016.

27	Case No.:8/5/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00108/AM16/	RLA File :07/24/040/00487/AM15/	Lic.No/Date:0710107977 31.03.2015	
Decision : NC decided to ratify the norms for the above AA as per DeitY comments vide UO No. 17(32)/2015-IPHW dated 11.07.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

28	Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA had been referred to MNRE for comments and D.O. reminder sent On 05.08.2016. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.				

29	Case No.:7/23/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00482/AM16/	RLA File :04/24/040/00002/AM16/	Lic.No/Date:0410160412 16.04.2015	
Decision : NC decided to ratify the norms for the above AA as per O/o the DC(MSME) ID Note No.30(131)/15-ME dated 12.08.2016 (copy enclosed). RA may suitable consequential action accordingly.				

30	Case No.:20/7/81-ALC2/2016	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.				


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
छाया बजार, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
110002, Udyog Bhawan, New Delhi

31	Case No.:37/8/81-ALC2/2015	Party Name: L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 20.09.2016
	Decision : NC observed that DIPP deficiency letter dated 28.6.2016 was sent to company, however, no reply received till date. NC decided to remind the company and defer the case. The case stands deferred to 20.09.2016.			

32	Case No.:27/8/81-ALC2/2015	Party Name: HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	Defer Date: 20.09.2016
	Decision : NC observed that reply of the company has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.			

33	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 20.09.2016
	Decision : NC observed that reply of the company has been referred to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.			

34	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 20.09.2016
	Decision : NC observed that reply of the company has been referred to C&PC for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.			

35	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH	Meet No/Date:10/81-	Status:
----	----------------------------	-------------------	---------------------	---------


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विदेश व्यापार विभाग
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	PRECISION PVT LTD .,	ALC2/2016 09.08.2016	Deferred
HQ File :01/81/050/00170/ AM16/	RLA File :07/24/040/00080/ AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date: 20.09.2016
36	Decision : RA, Vadodara was requested to intimate the details of the AA against which norms has been requested to be fixed on repeat basis. No response received at yet. NC decided to remind the concerned RA and defer the case.		
The case stands deferred to 20.09.2016.			

37

Case No.:11/23/81-ALC2/2015	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00486/AM16/	RLA File :34/24/040/00123/AM16/	Lic.No/Date:3410041397 23.07.2015	Defer Date: 20.09.2016
Decision :NC observed that deficiency letter of DHI was sent on 27.06.2016, however, reply is awaited. NC decided to remind the firm and defer the case.			
The case stands deferred to 20.09.2009.			

Case No.:10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00275/ AM16/	RLA File :09/24/040/00209/ AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date: 20.09.2016
Decision : Representative DHI present in the meeting has requested to ask the firm to provide the details of earlier approved AA for the same export product.			
The case stands deferred to 20.09.2016.			

Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
39			


 उद्योग भवन, नई दिल्ली
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार / Govt. of India
 Udyog Bhowan, New Delhi


 विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 Foreign Trade Development Officer
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार, नई दिल्ली
 Ministry of Commerce, New Delhi

HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:18/17/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00341/AM16/	RLA File :05/23/040/00229/AM16/	Lic.No/Date:0510395537 04.09.2015	Defer Date: 20.09.2016
Decision : NC observed that deficiency letter of DIPP was sent on 28.06.2016, however, reply is awaited. NC decided to send a reminder to firm and defer the case. The case stands deferred to 20.09.2009.			

Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:54/7/81-ALC2/2016	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00156/AM17/	RLA File :05/25/040/00212/AM16/	Lic.No/Date:0510395707 23.09.2015	Defer Date: 20.09.2016
Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:13/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00115/AM17/	RLA File :04/24/040/00162/AM16/	Lic.No/Date:0410161101 12.10.2015	Defer Date: 20.09.2016
Decision : NC observed that deficiency letter of DIPP dated 28.06.2016 sent to firm,			

however, reply is awaited. NC decided to remind the firm and defer the case.

The case stands deferred to 20.09.2009.

44	Case No.:29/7/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00131/AM17/	RLA File :03/95/040/00966/AM15/	Lic.No/Date:0310799451 15.10.2015	Defer Date: 20.09.2016
Decision : NC decided to ask firm to submit the information as per MSME UO No.TL-13024/113/2016-MMM&A-DCMSME dated 12.08.2016 (copy enclosed).				
The case stands deferred to 20.09.2016.				

45	Case No.:24/23/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00499/AM16/	RLA File :04/24/040/00196/AM16/	Lic.No/Date:0410161430 15.12.2015	Defer Date: 20.09.2016
Decision : NC observed that DIPP deficiency letter was sent on 14.06.2016 followed by reminder dated 29.07.2016. NC decided to wait for reply of the company and defer the case.				
The case stands deferred to 20.09.2016.				

46	Case No.:2/23/81-ALC2/2015	Party Name:COSMO FERRITES LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 20.09.2016
Decision : NC observed that reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 20.09.2016.				

47	Case No.:22/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00497/AM16/	RLA File :34/24/040/00154/AM16/	Lic.No/Date:3410041770 30.12.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/67/2016-TSW/47 dated 11.08.2016 as under :				


 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi


 VINOD KUMAR KASHYAP
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Government of India
 Udyog Bhawan, New Delhi

1. Words "without Nuts and Screws" may be suffixed with the description of export product.
2. Quantity of import item may be allowed as under:

Export item	Quantity	Import item	Quantity (after taking 1/3 rd recovery from scrap)
Stainless Steel Hooks (Fix Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of relevant Grade 304 & thickness"	1.20 Kgs.
Stainless Steel Hooks (Vario Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of relevant Grade 304 & thickness"	1.26 Kgs.

RA may take suitable consequential action accordingly.

Case No.:23/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
HQ File :01/81/050/00498/AM16/	RLA File :34/24/040/00169/AM15/	Lic.No/Date:3410041771 30.12.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/67/2016-TSW/48 dated 11.08.2016 as under :

1. Words "without Nuts and Screws" may be suffixed with the description of export product.
2. Quantity of import item may be allowed as under:

Export item	Quantity	Import item	Quantity (after taking 1/3 rd recovery from scrap)
Stainless Steel Hooks (Fix Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of relevant Grade 304 & thickness"	1.20 Kgs.
Stainless Steel Hooks (Vario Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of	1.26 Kgs.

उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निदेशक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		relevant Grade 304 & thickness"	
--	--	---------------------------------	--

RA may take suitable consequential action accordingly.

Case No.:27/23/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
HQ File :01/81/050/00502/AM16/	RLA File :05/23/040/00395/AM16/	Lic.No/Date:0510397166 01.01.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/67/2016-TSW/49 dated 11.08.2016 as under :

1. Net weight of export items at Sl. No. 1 to 3 may be specified as 5650 MT, 850.5 MT & 26231.88 MT respectively .
2. Thickness of "Internal Epoxy lining" in export items at Sl. No. 1 to 3 may be specified as "0.50 mm".
3. Thickness of "3 LPE external coating" in export items at Sl. No. 1 to 3 may be specified as "3 mm".
4. Import item at Sl. No. 1 shall be of thickness 12.70 MM & relevant grade as contained in the export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 1 may be allowed as 5713.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1291.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 22.47 MT taking clue from SION C-1291.
7. Total quantities of import items at Sl. No. 3 to 5, 8, 9 & 10 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1291.
8. Quantities of import items at Sl. No. 6 & 7 may be allowed as 28028 Litres & 8460 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as 6.57 MT, 14.40 MT & 184.263 MT respectively as per SION C-1291.
10. Import item at Sl. No. 14 shall be of thickness 20.62 MM & relevant grade as contained in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 14 may be allowed as 857.13 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1291.
12. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3.37 MT taking clue from SION C-1291.
13. Total quantities of import items at Sl. No. 16 to 18, 21, 22 & 23 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1291.
14. Quantities of import items at Sl. No. 19 & 20 may be allowed as 2595 Litres & 864 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No.


उद्योग विभाग/BALJIT SINGH
उप-महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार-कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

- 2.
15. Quantities of import items at Sl. No. 24, 25 & 26 may be allowed as 0.608 MT, 1.334 MT & 17.068 MT respectively as per SION C-1291.
 16. Import item at Sl. No. 27 shall be of thickness 17.48 MM & relevant grade as contained in the export item at Sl. No. 3.
 17. Quantity of import item at Sl. No. 27 may be allowed as 23582.4 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291.
 18. Quantity of import item at Sl. No. 28 may be allowed as applied for i.e. 92.79 MT taking clue from SION C-1291.
 19. Total quantities of import items at Sl. No. 29 to 31, 34, 35 & 36 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1291.
 20. Quantities of import items at Sl. No. 32 & 33 may be allowed as 84085 Litres & 27980 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
 21. Quantities of import items at Sl. No. 37, 38 & 39 may be allowed as 19.70 MT, 43.215 MT & 553.015 MT respectively as per SION C-1291.

RA may take suitable consequential action accordingly.

Case No.:21/23/81-ALC2/2015	Party Name:FITEX INDUSTRIES LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00496/AM16/	RLA File :30/24/040/00037/AM16/	Lic.No/Date:3010103692 06.01.2016	Defer Date: 20.09.2016
50			
Decision : NC observed that deficiency letter of DIPP was sent to company on 15.06.2016, however, reply is awaited. NC decided to send a reminder to company and defer the case.			
The case stands deferred to 20.09.2009.			

Case No.:10/7/81-ALC2/2016	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date:0310801730 12.01.2016	Defer Date: 20.09.2016
51			
Decision : NC observed that case has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 20.09.2009.			

Case No.:15/7/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
52			

B.S.P.
 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

V.M.
 विदेश व्यापार विभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/81/050/00117/AM17/	RLA File :05/23/040/00445/AM16/	Lic.No/Date:0510397408 22.01.2016	Defer Date: 20.09.2016
Decision : NC observed that deficiency letter of DIPP dated 28.06.2016 was sent to company, however, reply is awaited. NC decided to reminder to company and defer the case.			
The case stands deferred to 20.09.2009.			

Case No.:13/10/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00198/AM17/	RLA File :04/24/040/00224/AM16/	Lic.No/Date:0410161550 27.01.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:6/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00108/AM17/	RLA File :04/24/040/00207/AM16/	Lic.No/Date:0410161578 03.02.2016	Defer Date: 20.09.2016
Decision : NC observed that deficiency letter of DIPP dated 28.06.2016 was sent to company, however, reply is awaited. NC decided to remind the company and defer the case.			
The case stands deferred to 20.09.2009.			

Case No.:18/7/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00120/AM17/	RLA File :52/24/040/00077/AM16/	Lic.No/Date:5210041765 11.02.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP present in the meeting informed that copy of the application not received by them. NC decided to forward the application alongwith documents to DIPP and defer the case.			
The case stands deferred to 20.09.2016.			

56 Case No.:50/7/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:10/81-	Status:
-------------------------------	------------------------	---------------------	---------

17
 DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

17
 DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

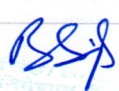
		ALC2/2016 09.08.2016	Deferred
HQ File :01/81/050/00152/AM17/	RLA File :03/95/040/00879/AM16/	Lic.No/Date:0310802525 12.02.2016	Defer Date: 20.09.2016
Decision : The representative DIPP advised that firm may be asked to submit information on point 3, 11 and 11A Export Productwise as per Standard Deficiency Letter. The case stands deferred to 20.09.2016.			

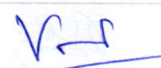
57	Case No.:2/7/81-ALC2/2016	Party Name:DIANA METALS	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00104/AM17/	RLA File :04/24/040/00228/AM16/	Lic.No/Date:0410161606 16.02.2016	Defer Date: 20.09.2016
Decision : NC decided to send a deficiency letter to firm as per MSME UO No.TL13024/120/2016-MMM&A-DCMSME dated 12.08.2016. The case stands deferred to 20.09.2016.				

58	Case No.:3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

59	Case No.:4/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00106/AM17/	RLA File :04/24/040/00233/AM16/	Lic.No/Date:0410161617 17.02.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

60	Case No.:5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
----	---------------------------	--	--	---------------------


उप निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
व्यवसाय विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


निदेशक, उद्योग कल्याण
Director, Udyog Kalyan
उद्योग कल्याण, नई दिल्ली
Udyog Kalyan, New Delhi

HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 20.09.2016
-----------------------------------	------------------------------------	--------------------------------------	---------------------------

Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

Case No.:25/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00127/AM17/	RLA File :03/95/040/00829/AM16/	Lic.No/Date:0310802700 18.02.2016	Defer Date: 20.09.2016

61

Decision : NC decided to send a deficiency letter to firm to submit the information as per MOS UO No. 2(2)/2015-TW dated 28.06.2016 (copy enclosed).

The case stands deferred to 20.09.2016.

Case No.:1/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00103/AM17/	RLA File :04/24/040/00238/AM16/	Lic.No/Date:0410161632 22.02.2016	Defer Date: 20.09.2016

62

Decision : NC observed that deficiency letter of DIPP dated 28.06.2016 was sent to company, however, reply is awaited. NC decided to remind the company and defer the case.

The case stands deferred to 20.09.2009.

Case No.:35/7/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00137/AM17/	RLA File :03/95/040/00756/AM16/	Lic.No/Date:0310802779 23.02.2016	Defer Date: 20.09.2016

63

Decision : NC decided to ask the firm to submit information as per DIPP UO No. 12/67/2016-TSW/63 dated 11.08.2016 as under:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 20.09.2009.

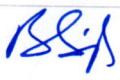
64	Case No.:26/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00128/AM17/	RLA File :03/95/040/00818/AM16/	Lic.No/Date:0310802848 25.02.2016	
Decision : NC decided to ratify the norms for the above AA as per MSME UO note No.TL-13024/117/2016-MMM&A-DCMSME dated 12.08.2016 (copy enclosed). RA may suitable consequential action accordingly.				

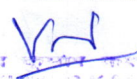
65	Case No.:27/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00129/AM17/	RLA File :03/95/040/00857/AM16/	Lic.No/Date:0310803261 11.03.2016	
Decision : NC decided to ratify the norms for the above AA as per MSME UO note No.TL-13024/112/2016-MMM&A-DCMSME dated 12.08.2016 (copy enclosed). RA may suitable consequential action accordingly.				

66	Case No.:28/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00130/AM17/	RLA File :03/95/040/00929/AM16/	Lic.No/Date:0310803260 11.03.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

67	Case No.:9/7/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00111/AM17/	RLA File :05/23/040/00527/AM16/	Lic.No/Date:0510397926 14.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide UO No. 3(173)/16-TSW(B) dated 19.07.2016. (copy enclosed). RA may take suitable consequential action accordingly.				

68	Case No.:33/7/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:10/81-ALC2/2016	Status: Deferred
----	----------------------------	----------------------------------	------------------------------	---------------------


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


V. N. Singh
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		09.08.2016	
HQ File :01/81/050/00135/AM17/	RLA File :05/24/040/00609/AM16/	Lic.No/Date:0510397957 17.03.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 20.09.2016.			

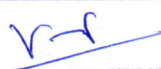
Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 20.09.2016
69	Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Ahmedabad to send to sets of application alongwith relevant documents for consideration of the case.		
The case stands deferred to 20.09.2016.			

Case No.:4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 20.09.2016
70	Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request CLA, Delhi to send to sets of application alongwith relevant documents for consideration of the case.		
The case stands deferred to 20.09.2016.			

Case No.:17/7/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00119/AM17/	RLA File :05/23/040/00540/AM16/	Lic.No/Date:0510398068 30.03.2016	Defer Date: 20.09.2016
71	Decision : NC observed that DIPP deficiency letter dated 28.06.2016 sent to company, however, reply is awaited. NC decided to send a reminder to company and defer the case.		
The case stands deferred to 20.09.2016.			

72	Case No.:11/7/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:10/81-ALC2/2016	Approved
----	----------------------------	-------------------------------------	------------------------------	----------


 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	LIMITED	09.08.2016	
HQ File :01/81/050/00113/AM17/	RLA File :11/24/040/00014/AM16/	Lic.No/Date:1110028198 04.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/67/2016-TSW/72 dated 11.08.2016 as under :			
1. Net weight of export products from Sl. No. 1, 2, 3 & 4 may be specified as 170 MT, 60 MT, 79 MT & 173.9 MT respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 248.28 MT as 1.148 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap. 3. Import items at Sl. No. 2, 3, 5, 6 & 7 put together may be allowed within 5 % of FOB value of exports. 4. Quantity of import item at Sl. No. 4 may be allowed as 29.744 MT as 1.01 Kgs./Kg. content in export items			
RA may take suitable consequential action accordingly.			

73	Case No.:8/7/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00110/AM17/	RLA File :02/24/040/00003/AM17/	Lic.No/Date:0210206596 06.04.2016	Defer Date: 20.09.2016
Decision : NC observed that DIPP deficiency letter has been sent to firm on 29.07.2016. NC decided to await reply of the firm and defer the case.				
The case stands deferred to 20.09.2016.				

74	Case No.:1/10/81-ALC2/2016	Party Name:SIEMENS LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Closed
	HQ File :01/81/050/00186/AM17/	RLA File :03/95/040/01005/AM16/	Lic.No/Date:0310803825 07.04.2016	
Decision : RA, Mumbai vide their letter no.03/95/040/1005/AM16/254 dated 07.04.2016 has informed that AA in the above case has been issued on Net to Net basis. Based on the RA's information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

75	Case No.:43/7/81-ALC2/2016	Party Name:VILAS TRANSCORE LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410042050	Defer Date:


 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/81/050/00145/AM17/	:34/24/040/00005/AM17/	08.04.2016	20.09.2016
------------------------	------------------------	------------	------------

Decision : NC decided to send DHI deficiency letter to firm as per UO No.3(72)16-TSW(B) dated 19.07.2016 and defer the case (copy enclosed).

The case stands deferred to 20.09.2016.

Case No.:12/7/81-ALC2/2016	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File 76 :01/81/050/00114/AM17/	RLA File :04/24/040/00016/AM17/	Lic.No/Date:0410161846 26.04.2016	Defer Date: 20.09.2016
Decision : NC observed that DIPP deficiency letter has been sent to firm on 29.07.2016. NC decided to defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:44/7/81-ALC2/2016	Party Name:COATEC INDIA	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File 77 :01/81/050/00146/AM17/	RLA File :22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:22/7/81-ALC2/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
HQ File 78 :01/81/050/00124/AM17/	RLA File :03/95/040/00081/AM17/	Lic.No/Date:0310804341 02.05.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/67/2016-TSW/78 dated 11.08.2016 as under :			
1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. 2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . 3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %. 4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net			


 बलजीत सिंह
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Director General of Foreign Trade
 दशमि विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार
 Vinod Kumar
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Director General of Foreign Trade
 दशमि विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

basis as claimed by the firm

RA may take suitable consequential action accordingly.

79	Case No.:20/10/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00205/AM17/	RLA File :34/24/040/00023/AM17/	Lic.No/Date:3410042136 04.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

80	Case No.:21/10/81-ALC2/2016	Party Name:WELSPUN CORP LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00206/AM17/	RLA File :34/24/040/00024/AM17/	Lic.No/Date:3410042135 04.05.2016	Defer Date: 20.09.2016
Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Vadodara to send to sets of application alongwith relevant documents for consideration of the case. The case stands deferred to 20.09.2016.				

81	Case No.:6/10/81-ALC2/2016	Party Name:BHIWADI CYLINDERS PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00191/AM17/	RLA File :05/23/040/00052/AM17/	Lic.No/Date:0510398419 06.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

82	Case No.:32/7/81-ALC2/2016	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00134/AM17/	RLA File :03/95/040/00078/AM17/	Lic.No/Date:0310804499 09.05.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/67/2016-TSW/82 dated 11.08.2016 as under :				


उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 257.07 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 46.385 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

RA may take suitable consequential action accordingly.

Case No.:42/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00144/AM17/	RLA File :04/24/040/00021/AM17/	Lic.No/Date:0410161881 09.05.2016	Defer Date: 20.09.2016
Decision : NC observed that firm has been requested to submit the information as per DIPP deficiency letter dated 28.06.2016. NC decided to send a reminder and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:55/7/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00157/AM17/	RLA File :03/95/040/01004/AM16/	Lic.No/Date:0310804541 10.05.2016	Defer Date: 20.09.2016
Decision : NC decided to ask company to submit information as per DIPP UO No. 12/67/2016-TSW/84 dated 11.08.2016 as under :			
1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input , per KM of export product.			
The case stands deferred to 20.09.2009.			

Case No.:18/10/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00203/AM17/	RLA File :34/24/040/00001/AM17/	Lic.No/Date:3410042153 10.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MOS for comments. NC			


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 निदेशक, विदेश व्यापार
 Foreign Trade Development Officer
 निदेशक, विदेश व्यापार
 Director General of Foreign Trade
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

decided to wait for their comments and defer the case.

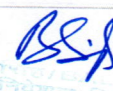
The case stands deferred to 20.09.2016.

86	Case No.:17/10/81-ALC2/2016	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00202/ AM17/	RLA File :04/24/040/00032/ AM17/	Lic.No/Date:0410161892 10.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

87	Case No.:21/7/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Approved
	HQ File :01/81/050/00123/ AM17/	RLA File :03/95/040/00079/ AM17/	Lic.No/Date:0310804562 11.05.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/67/2016-TSW/87 dated 11.08.2016 as under : 1. Word " Defective " may be omitted from the description of import item and its quantity may be allowed as 45.21 MT as 1.65 Kgs./Kg. content in export items taking clue from SION C-888 RA may take suitable consequential action accordingly.				

88	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00126/ AM17/	RLA File :03/95/040/00074/ AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 20.09.2016
Decision : NC decided to send a deficiency letter to firm to submit the information as per MOS UO No. 2(2)/2015-TW dated 28.06.2016 (copy enclosed). The case stands deferred to 20.09.2016.				

89	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510398533	Defer Date:


 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 भारत सरकार / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 भारत सरकार / Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

:01/81/050/00197/AM17/	:05/24/040/00045/AM17/	17.05.2016	20.09.2016
------------------------	------------------------	------------	------------

Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

90	Case No.:31/7/81-ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00133/AM17/	RLA File :04/24/040/00036/AM17/	Lic.No/Date:0410161945 19.05.2016	Defer Date: 20.09.2016

Decision : NC observed that reply the firm has been received and same is being sent to DIPP for comments.

The case stands deferred to 20.09.2016.

91	Case No.:56/7/81-ALC2/2016	Party Name:S D C EXPORTS	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00158/AM17/	RLA File :03/95/040/00015/AM17/	Lic.No/Date:0310804826 19.05.2016	Defer Date: 20.09.2016

Decision : NC observed that firm has been requested to submit the information as per DIPP deficiency letter dated 29.07.2016. NC decided to await the reply and defer the case.

The case stands deferred to 20.09.2016.

92	Case No.:57/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00159/AM17/	RLA File :03/95/040/00117/AM17/	Lic.No/Date:0310804845 19.05.2016	Defer Date: 20.09.2016

Decision : NC decided to ask firm to submit information as per DIPP UO No. 12/67/2016-TSW/92 dated 11.08.2016 as under :

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 20.09.2016.

Case No.:58/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00160/AM17/	RLA File :03/95/040/00055/AM17/	Lic.No/Date:0310804888 20.05.2016	Defer Date: 20.09.2016
93 Decision : NC observed that firm has been requested to submit the information as per DIPP deficiency letter dated 28.06.2016. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:59/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00161/AM17/	RLA File :03/95/040/00022/AM17/	Lic.No/Date:0310804887 20.05.2016	Defer Date: 20.09.2016
94 Decision : NC observed that firm has been requested to submit the information as per DIPP deficiency letter dated 28.06.2016. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:60/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00162/AM17/	RLA File :03/95/040/00082/AM17/	Lic.No/Date:0310804886 20.05.2016	Defer Date: 20.09.2016
95 Decision : NC decided to ask firm to submit information as per DIPP UO No. 12/67/2016-TSW/95 dated 11.08.2016 as under :			
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form.			

उप महासचिव
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार महासचिव
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

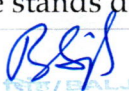
The case stands deferred to 20.09.2009.

96	Case No.:7/10/81-ALC2/2016	Party Name:CORDS CABLE INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00192/AM17/	RLA File :05/23/040/00572/AM16/	Lic.No/Date:0510398605 24.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

97	Case No.:9/10/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00194/AM17/	RLA File :05/23/040/00062/AM17/	Lic.No/Date:0510398584 24.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

98	Case No.:5/10/81-ALC2/2016	Party Name:ANKUR EXPORTS	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00190/AM17/	RLA File :05/23/040/00089/AM17/	Lic.No/Date:0510398622 25.05.2016	Defer Date: 20.09.2016
Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request CLA, Delhi to send to sets of application alongwith relevant documents for consideration of the case. The case stands deferred to 20.09.2016.				

99	Case No.:16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				


 राजजीत सिंह/RAJAT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार काचर
 Vinod Kumar Kachh
 उप निदेशक विदेश व्यापार
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

100	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 20.09.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

101	Case No.:15/10/81-ALC2/2016	Party Name:VJ MET CRAFT (INDIA) PVT LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00200/AM17/	RLA File :09/24/040/00103/AM17/	Lic.No/Date:0910063696 27.05.2016	Defer Date: 20.09.2016
	Decision : NC observed that application for above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

102	Case No.:2/10/81-ALC2/2016	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00187/AM17/	RLA File :03/95/040/00034/AM17/	Lic.No/Date:0310805019 30.05.2016	Defer Date: 20.09.2016
	Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Mumbai to send to sets of application alongwith relevant documents for consideration of the case. The case stands deferred to 20.09.2016.			

103	Case No.:23/10/81-ALC2/2016	Party Name:MAN INDUSTRIES INDIA LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00208/AM17/	RLA File :03/95/040/00089/AM17/	Lic.No/Date:0310805020 30.05.2016	Defer Date: 20.09.2016
	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

104	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN	Meet No/Date:10/81-	Status:
-----	----------------------------	--------------------	---------------------	---------

उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

निदेशक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	CONNECTORS LIMITED	ALC2/2016 09.08.2016	Deferred
HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.			

Case No.:48/7/81-ALC2/2016	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00150/AM17/	RLA File :31/83/040/00022/AM17/	Lic.No/Date:3110066168 01.06.2016	Defer Date: 20.09.2016
105	Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.		

Case No.:10/10/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00195/AM17/	RLA File :05/23/040/00081/AM17/	Lic.No/Date:0510398721 03.06.2016	Defer Date: 20.09.2016
106	Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.		

Case No.:28/10/81-ALC2/2016	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:10/81- ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00213/AM17/	RLA File :13/24/040/00007/AM17/	Lic.No/Date:1310048269 06.06.2016	Defer Date: 20.09.2016
107	Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP present in the meeting informed that copy of the application not received by them. NC decided to forward the application alongwith documents to DIPP and defer the case. The case stands deferred to 20.09.2016.		

Case No.:19/10/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA	Meet No/Date:10/81- ALC2/2016	Status: Deferred
108			


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

	PRIVATE LIMITED	09.08.2016	
HQ File :01/81/050/00204/AM17/	RLA File :34/24/040/00060/AM17/	Lic.No/Date:3410042250 07.06.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 20.09.2016.			

109	Case No.: 26/10/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00211/AM17/	RLA File :03/95/040/00182/AM17/	Lic.No/Date:0310805316 08.06.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 20.09.2016.				

110	Case No.: 22/10/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00207/AM17/	RLA File :03/94/040/00178/AM17/	Lic.No/Date:0310805370 10.06.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 20.09.2016.				

111	Case No.: 3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 20.09.2016
Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Mumbai to send to sets of application alongwith relevant documents for consideration of the case.				
The case stands deferred to 20.09.2016.				

112	Case No.: 24/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310805410	Defer Date:

:01/81/050/00209/AM17/	:03/95/040/00192/AM17/	13.06.2016	20.09.2016
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 20.09.2016.			

Case No.:27/10/81-ALC2/2016	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00212/AM17/	RLA File :03/95/040/00088/AM17/	Lic.No/Date:0310805444 14.06.2016	Defer Date: 20.09.2016
113	Decision : NC observed that case has been referred to DIPP for comments. Representative DIPP present in the meeting informed that copy of the application not received by them. NC decided to forward the application alongwith documents to DIPP and defer the case.		
The case stands deferred to 20.09.2016.			

	Case No.:11/10/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
114	HQ File :01/81/050/00196/ AM17/	RLA File :04/24/040/00045/ AM17/	Lic.No/Date:0410162048 20.06.2016	Defer Date:
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 20.09.2016.			

	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
115	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 20.09.2016
	Decision : NC observed that case has been referred to MOS for comments. NC decided to wait for their comments and defer the case.			
	The case stands deferred to 20.09.2016.			

Case No.:30/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
HQ File :01/81/050/00215/AM17/	RLA File :56/24/040/00012/AM17/	Lic.No/Date:5610004934 23.06.2016	Defer Date: 20.09.2016
116			

Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

117	Case No.:25/10/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00210/AM17/	RLA File :03/95/040/00090/AM17/	Lic.No/Date:0310805706 24.06.2016	Defer Date: 20.09.2016
Decision : NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

118	Case No.:14/10/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00199/AM17/	RLA File :04/24/040/00056/AM17/	Lic.No/Date:0410162077 29.06.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

119	Case No.:8/10/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:10/81-ALC2/2016 09.08.2016	Status: Deferred
	HQ File :01/81/050/00193/AM17/	RLA File :05/23/040/00157/AM17/	Lic.No/Date:0510399000 06.07.2016	Defer Date: 20.09.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.				

Minutes Offline Meeting No. 10/81 dated 09.08.2016
Actually held on 12.08.2016

Case No. AR-279	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 10/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 09.08.2016	RLA File No.: 1/02/2010:EOU:CSEZ/

BSJ

उप मन्त्री, वाणिज्य विभाग
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VK

निदेशक, वाणिज्य विभाग
Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject:	Fixation of scrap/wastage norms.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-280	M/s. McCom Industries (India) Private Limited
Meeting No. 10/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 09.08.2016	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-281	M/s. Narayan Powertech Private Limited
Meeting No. 10/81	HQ File No.: 01/81/050/971/AM07/DES.II
Dated:- 09.08.2016	RLA File No.: 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-282	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 10/81	HQ File No.: 01/81/50/227/AM14/DES.II
Dated:- 09.08.2016	RLA File No.: 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013
Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-283	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 10/81	HQ File No.: 01/81/50/271/AM10/
Dated:- 09.08.2016	RLA File No.: 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	

The case stands deferred to 20.09.2016.

Case No. AR-284	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 10/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 09.08.2016	RLA File No.: 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.

Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

Case No. AR-285	M/s. MPP Technologies Private Limited
Meeting No. 10/81	HQ File No.:01/81/050/00464/AM11/
Dated:- 09.08.2016	RLA File No.: 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

Case No. AR-286	M/s. Trafomec India Magnetics Private Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 09.08.2016	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

Case No. AR-287	M/s. Trafomec India Magnetics Private Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 09.08.2016	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.

Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 20.09.2016.

उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

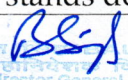
विदेश व्यापार निदेशक
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. AR-288	M/s. LM Wind Power Blades (India) Private Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 09.08.2016	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-289	M/s. Crompton Greaves Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 09.08.2016	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that DHI deficiency letter dated 07.01.2015 was sent to firm, however, no reply received till date. NC decided to send a reminder to company and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-290	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 10/81	HQ File No.:01/81/061/00001/AM16/DES-II/
Dated:- 09.08.2016	KASEZ File No.37/24/040/0006/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016.
Decision: NC observed that MoS deficiency letter was sent on 4.5.2016 followed by reminder dated 13.06.2016. NC decided to wait for reply of the company and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-291	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 10/81	HQ File No.:01/81/061/00002/AM16/DES-II/
Dated:- 09.08.2016	KASEZ File No.37/24/040/0007/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016.
Decision: NC observed that MoS deficiency letter was sent on 4.5.2016 followed by reminder dated 13.06.2016. NC decided to wait for reply of the company and defer the case.	
The case stands deferred to 20.09.2016.	


 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 Vinod Kumar Kashyap
 Deputy Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. AR-292	M/s. Crompton Greaves Limited
Meeting No. 10/81	HQ File No. 01/81/050/000503/AM15/DES-II
Dated:- 09.08.2016	RLA File No.: 03/94/040/00378/AM15
Subject:	Fixation of norms in respect of advance authorization no. 0310789833 dated 30.09.2014.
Decision: NC decided to maintain status quo in the above case as per DHI comments dated 27.04.2016.	
RA may take suitable consequential action accordingly	

Case No. AR-293	M/s. Crompton Greaves Limited
Meeting No. 10/81	HQ File No. 01/81/050/00048/AM15/DES-II
Dated:- 09.08.2016	RLA File No.: 03/94/040/00292/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310767760 dated 24.01.2014.
Decision: NC observed that DHI deficiency letter was sent to company on 14.6.2016 followed by reminder dated 29.07.2016. NC decided to wait for reply of the company and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-294	M/s. Crompton Greaves Limited
Meeting No. 10/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 09.08.2016	RLA File No.: 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-295	M/s. Delphi Connection Systems Private Limited
Meeting No. 10/81	HQ File No.:01/81/050/00103/AM16
Dated:- 09.08.2016	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

उद्योग विभाग/Deptt. of Commerce
उप सहायक निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार सहायक निदेशक
Directorate General of Foreign Trade
उद्योग विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार विभाग
उप सहायक निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार सहायक निदेशक
Directorate General of Foreign Trade
उद्योग विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. AR-296	M/s. Elgi Rubber Company Limited, Coimbatore																		
Meeting No. 10/81	HQ File No. 01/81/171/00613/AM16/DES-II																		
Dated:- 09.08.2016	MEPZ SEZ & HEOUs File No. A/2008/041/EOU/TN																		
Subject:	Fixation of wastage norms.																		
Decision: NC decided to fix the scrap wastage norms for the above EOU as per DIPP comments vide UO No. 12/67/2016-TSW/296-A/R dated 11/08/2016 as under:																			
It is recommended that Scrap wastage norms may be fixed for the EOU as under in terms of para 6.8(e) of the Foreign Trade Policy 2015-20, based on the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone:																			
<table><tr><th rowspan="2">Sl. No.</th><th rowspan="2">Finished Product</th><th colspan="2">Input material</th></tr><tr><th>Description</th><th>Quantity</th></tr><tr><td>1.</td><td>RASP Blade Model R115-20</td><td>Cold Rolled High Carbon Steel Coil of relevant grade & thickness</td><td>1.482 Kgs./Kg. content in the export product</td></tr><tr><td>2.</td><td>RASP Blade Model P3-20</td><td>Cold Rolled High Carbon Steel Coil of relevant grade & thickness</td><td>1.426 Kgs./Kg. content in the export product</td></tr><tr><td>3.</td><td>RASP Blade Model R4-20</td><td>Cold Rolled High Carbon Steel Coil of relevant grade & thickness</td><td>1.53 Kgs./Kg. content in the export product</td></tr></table>		Sl. No.	Finished Product	Input material		Description	Quantity	1.	RASP Blade Model R115-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.482 Kgs./Kg. content in the export product	2.	RASP Blade Model P3-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.426 Kgs./Kg. content in the export product	3.	RASP Blade Model R4-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.53 Kgs./Kg. content in the export product
Sl. No.	Finished Product			Input material															
		Description	Quantity																
1.	RASP Blade Model R115-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.482 Kgs./Kg. content in the export product																
2.	RASP Blade Model P3-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.426 Kgs./Kg. content in the export product																
3.	RASP Blade Model R4-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.53 Kgs./Kg. content in the export product																
DC, MSEZ may take suitable consequential action accordingly.																			

Case No. AR-297	M/s. FCI OEN Connectors Limited
Meeting No. 10/81	HQ File No.:01/81/050/00421/AM15/
Dated:- 09.08.2016	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that reply of the company was referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-298	M/s. FCI OEN Connectors Limited
Meeting No. 10/81	HQ File No.:01/81/050/00154/AM16/
Dated:- 09.08.2016	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that reply of the company was referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 संजय भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

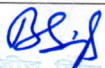

 विनोद कुमार कदम
 Vinod Kumar Kadam
 निदेशक, विदेश व्यापार
 Director, Foreign Trade Development
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 संजय भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No. AR-299	M/s. Industrial Metal Powders (India) Pvt. Limited
Meeting No. 10/81	HQ File No. 01/81/050/00301/AM11/ /DES-II
Dated:- 09.08.2016	RLA File No.: 31/24/040/00136/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110044907 dated 06.10.2010.
Decision: The comments received in the above case the RA, Pune are under examination.	
The case stands deferred to 20.09.2016.	

Case No. AR-300	M/s. S.K. Industries
Meeting No. 10/81	HQ File No.:01/81/162/15/AM16/DES-II
Dated:- 09.08.2016	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject:	Modification/amendment of ratified norms.
Decision: Regional MSME, Ahmadabad was requested for field inspection and submission of report in the above case. MSME field inspection report is awaited.	
The case is deferred to 20.09.2016.	

Case No. AR-301	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 10/81	HQ File No.:01/81/50/122/AM14/DES-II
Dated:- 09.08.2016	RLA File No.: 03/95/040/01029/AM13
Subject:	Modification/amendment of norms in respect of advance authorization no. 0310732920 dated 30.04.2013.
Decision: NC decided to modify the norms for the above EOU as per DIPP comments vide UO No. 12/67/2016-TSW/301-A/R dated 11/08/2016 as under:	
1 As the welding materials (Fluxed Cored wire & Electrodes) have been used for hardfacing (overlay) on Pipe & Pipes Spools, quantities of import items at Sl. No. 2(Flux Core Wire) & 3(Electrodes) may be allowed as 18807 Kgs & 1114 Kgs respectively	
RA may take suitable consequential accordingly.	

Case No. AR-302	M/s. Viney Corporation Private Limited
Meeting No. 10/81	HQ File No.:01/81/050/00016/AM15
Dated:- 09.08.2016	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	


 बलजीत सिंह/DALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 निदेशक विदेश व्यापार
 Director General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

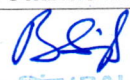
The case stands deferred to 20.09.2016.

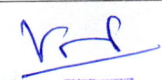
Case No. AR-303	M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.
Meeting No. 10/81	HQ File No.:01/81/050/239/AM15 /DES-II
Dated:- 09.08.2016	RLA File No.: 05/24/040/00108/AM15
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.
Decision: NC observed that reply of the firm was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-304	M/s. Jayesh Industries Limited
Meeting No. 10/81	HQ File No.:01/82/050/01016/AM04/
Dated:- 09.08.2016	RLA File No.: 03/24/040/01754/AM04/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310239140 dated 02.12.2003.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-305	M/s. Manaksia Coated Metals and Industries Limited
Meeting No. 10/81	HQ File No.:01/81/050/00044/AM16/DES-II/
Dated:- 09.08.2016	RLA File No.: 02/24/040/00222/AM15/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 0210205598 dated 24.02.2015.
Decision: NC decided to ratify the norms for the above AA as per MOS comments vide their UO No. 2(6)/2016-TW dated 22.07.2016 (copy enclosed).	
RA may take suitable consequential action in the matter.	

Case No. AR-306	M/s. Texmaco Rail & Engineering Limited
Meeting No. 10/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 09.08.2016	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	


बलजीत सिंह/BALJIT SINGH
 उप महादेशिक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 परित्त्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 छतरी भवन, नई दिल्ली


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 निदेशक, व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, भारत सरकार
 Ministry of Commerce, Govt. of India
 छतरी भवन, नई दिल्ली

Case No. AR-307	M/s. Williams Controls India Private Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 09.08.2016	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-308	M/s. Alstom Projects India Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 09.08.2016	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-309	M/s. Megha Engineering & Infrastructures Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated:- 09.08.2016	RLA File No.: 09/24/040/00629/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.
Decision: NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-310	M/s. Ratnesh Metal Industries Pvt. Limited
Meeting No. 10/81	HQ File No.: 01/81/050/00039/AM17/DES-II
Dated:- 09.08.2016	RLA File No.: 08/24/040/00262/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0810137320 dated 29.02.2016.
Decision: NC observed that case was referred to MOS for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 20.09.2016.	

Case No. AR-311	M/s. Vindhya Telelinks Limited
-----------------	--------------------------------


 बलजीत सिंह / BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 VINOOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Meeting No. 10/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 09.08.2016	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 20.09.2016.	

Date:06.09.2016

Place: New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)
Foreign Trade Development Officer

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

19
09.08.2016

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRIES
O/O/ ADDL. DIRECTOR OF GENERAL OF FOREIGN TRADE
(CLA) A-WING INDRAPRASHTA BHAWAN NEW DELHI-110002

FILE NO. 05/23/040/0243/AM-15/ZLAC-1/CLA

DATE:

1215288
8/7/16

To,

Sh. Vinod Kumar Kashyap, FTDO
DES.II
The Director General of Foreign Trade,
Udyog Bhawan,
New Delhi-1110011

Subject-Fixation of norms in r/o AA No.0510391111 dt.31/5/2013 of M/s.Casablanca Inds. P.Ltd.

Sir,

With reference to your E mail dated 18/5/2016 on the above mentioned subject,, this is to inform you that the Authorisation was issued on repeat basis, therefore, there is no need of sending the case for ratification of adhoc norms. However, a copy of norms already fixed is being forwarded herewith for your ready reference.

Yours faithfully,

(CHAMAN LAL)

Foreign Trade Development officer
For Addl.Director General of Foreign Trade

उद्योग भवन, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार भवन, नई दिल्ली
Directorate General of Foreign Trade
दशमि विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार भवन
VINOD KUMAR KASHYAP, FTDO
विदेश व्यापार भवन, नई दिल्ली
Foreign Trade Development Officer
उद्योग भवन, नई दिल्ली
Directorate General of Foreign Trade
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

PH
2102-30-PO

18/11/16
2/1/16

18/11/16
2/1/16

Case No.: 34/22/81-
ALC2/2012

Party Name: CASABLANCA
INDUSTRIES PRIVATE
LIMITED

Meet No/Date: 5/81-
ALC2/2013
06.06.2013

Status:
Approved

HQ File
:01/81/050/00431/AM13/

RLA File
:05/23/040/00353/AM13/

Lto.No/Date: 05/0340311
07.12.2012

Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP
vide U.O.No. 12/2/2013-TSW/61 dated 14.06.2013 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 205 MT as 1.05 Kgs./Kg. content in the export product.
2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052.

R/A may take suitable consequential action accordingly.

Casablanca Industries Private Ltd.

Director

For Casablanca Industries Private Ltd.

Authorized Signatory

उद्योग विभाग/Ministry of Industry
उप-सहायक निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार विभाग
विदेश व्यापार महानिदेशालय
Foreign Trade Directorate
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. 1234567
Allegation

THE UNITED STATES OF AMERICA
V.
[Name Redacted]

Plaintiff
Defendant

Case No. 1234567
Allegation

THE UNITED STATES OF AMERICA
V.
[Name Redacted]

Plaintiff
Defendant

[Signature]

[Signature]

[Signature]

151

01/81/162/1086AMC7

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

27
09.08.2016

DES-II

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 0710107977 dated 31.3.2015 issued to M/s. Hical NSE Electronics Pvt. Ltd., Bangalore

Reference DGFT U.O. No. 01/81/50/AM16/DES-11/30 dated 9.6.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Hical NSE Electronics Pvt. Ltd., Bangalore for ratification of norms of Advance Licence issued under Para 4.7 for export of "Integrated Wiring Harness".

2. The FOB value of export is Rs4,494,603.00 (US\$ 72,493.60) and CIF value of Import is Rs 3,221,923.03 (US\$ 51,141.62).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as follows:-

#	Items	Comments
1	Sl. No. 3-17	On net to net basis with accountability clause
2	Sl. No. 1 and 2	As applied by the party inclusive of 2% wastage

(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(32)/2015-IPHW dated 11.07.2016

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
Udyog Bhavan, New Delhi

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
Udyog Bhavan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

29
09.08.2016

30(131)/15-ME

Subject: AA no 0410160412 dated 16.04.15 in respect of M/s Diana metals.

Norms may be recommended as follows:-

- Per unit weight of export product may be specified as 0.45 kg, 0.55 kg, 0.021 kg and 2.1 kg for Sno 1, 2, 4 and 5 of items of export respectively.
- Sno 3 of items of export may be deleted as requested by firm.
- Quantity of Sno 1 of items of export may be amended to 102288 nos.
- Quantity of S.No 2 of items of export may be amended to 50000 nos.
- Import of Sno 1 and 2 may be allowed for 75000 kg and 10710 kg respectively inclusive of 2% wastage.
- Import of Sno 3 may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(131)/15-ME dated 12.08.16


बलजीत सिंह/BALJIT SINGH
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार VINOD KUMAR
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

44
09.08.2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310799451 dated 15.10.15 for M/s Premier Industrial Corporation Ltd.

The following information is required:-

- The composition of import product substantiated by Material Test Certificate.

This issues with the approval of Director (ME).


(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap; FTDO, DGFT Udhog Bhawan
UO note no TL-13024/113/2016-MMM&A-DCMSME dated 12.08.16


बलजीत सिंह LALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
विदेश व्यापार महासंचालक, ए.ए.
Vinod Kumar Kashyap, A.A.
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

47
09.08.2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/08/2016- Case No. 22/23/81 (M/s Ratnaveer Stainless Products (Pvt) Limited) (Advance Authorization No. 3410041770 dated 30.12.2015)

Advance Authorisation may be ratified as under:

1. Words "without Nuts and Screws" may be suffixed with the description of export product.
2. Quantity of import item may be allowed as under:

Export item	Quantity	Import item	Quantity (after taking 1/3 rd recovery from scrap)
Stainless Steel Hooks (Fix Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of relevant Grade 304 & thickness"	1.20 Kgs.
Stainless Steel Hooks (Vario Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/ Plates/Strip of relevant Grade 304 & thickness"	1.26 Kgs.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/47 dated 11/08/2016

बलजीत सिंह/BALJIT SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनीत कुमार कश्यप
VINOOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

48
9.8.2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/08/2016- Case No. 23/23/81 (M/s Ratnaveer Stainless Products (Pvt) Limited) (Advance Authorization No. 3410041771 dated 30.12.2015)

Advance Authorisation may be ratified as under:

1. Words "without Nuts and Screws" may be suffixed with the description of export product.
2. Quantity of import item may be allowed as under:

Export item	Quantity	Import item	Quantity (after taking 1/3 rd recovery from scrap)
Stainless Steel Hooks (Fix Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/Plates/Strip of relevant Grade 304 & thickness"	1.20 Kgs.
Stainless Steel Hooks (Vario Hooks) without Nuts & Screws	1 Kg.	"Prime Quality Stainless Steel Coils/Sheets/Plates/Strip of relevant Grade 304 & thickness"	1.26 Kgs.

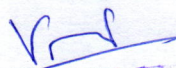
Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/48 dated 11/08/2016


बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कपूर
VINOOD KUMAR KAPUR
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

49
9-8-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 09/08/2016 - Case No. 27/23/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510397166 dated 01.01.2016)

Advance Authorization may be ratified as under:

1. Net weight of export items at Sl. No. 1 to 3 may be specified as 5650 MT, 850.5 MT & 26231.88 MT respectively .
2. Thickness of "Internal Epoxy lining" in export items at Sl. No. 1 to 3 may be specified as "0.50 mm".
3. Thickness of "3 LPE external coating" in export items at Sl. No. 1 to 3 may be specified as "3 mm".
4. Import item at Sl. No. 1 shall be of thickness 12.70 MM & relevant grade as contained in the export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 1 may be allowed as 5713.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1291.
6. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 22.47 MT taking clue from SION C-1291.
7. Total quantities of import items at Sl. No. 3 to 5, 8, 9 & 10 put together may be allowed within 6 % of FOB value of export item at Sl. No. 1 taking clue from SION C-1291.
8. Quantities of import items at Sl. No. 6 & 7 may be allowed as 28028 Litres & 8460 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No. 1.
9. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as 6.57 MT, 14.40 MT & 184.263 MT respectively as per SION C-1291.
10. Import item at Sl. No. 14 shall be of thickness 20.62 MM & relevant grade as contained in the export item at Sl. No. 2.
11. Quantity of import item at Sl. No. 14 may be allowed as 857.13 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1291.
12. Quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 3.37 MT taking clue from SION C-1291.
13. Total quantities of import items at Sl. No. 16 to 18, 21, 22 & 23 put together may be allowed within 6 % of FOB value of export item at Sl. No. 2 taking clue from SION C-1291.
14. Quantities of import items at Sl. No. 19 & 20 may be allowed as 2595 Litres & 864 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No. 2.
15. Quantities of import items at Sl. No. 24, 25 & 26 may be allowed as 0.608 MT, 1.334 MT & 17.068 MT respectively as per SION C-1291.
16. Import item at Sl. No. 27 shall be of thickness 17.48 MM & relevant grade as contained in the export item at Sl. No. 3.
17. Quantity of import item at Sl. No. 27 may be allowed as 23582.4 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291.
18. Quantity of import item at Sl. No. 28 may be allowed as applied for i.e. 92.79 MT taking clue from SION C-1291.

RSJ

उद्योग विभाग/Department of Industrial Policy & Promotion
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-51-

विदेश व्यापार विभाग
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 49
19. Total quantities of import items at Sl. No. 29 to 31, 34, 35 & 36 put together may be allowed within 6 % of FOB value of export item at Sl. No. 3 taking clue from SION C-1291.
 20. Quantities of import items at Sl. No. 32 & 33 may be allowed as 84085 Litres & 27980 Litres respectively as 1.05 Ltr./ltr. content in the export item at Sl. No. 3.
 21. Quantities of import items at Sl. No. 37, 38 & 39 may be allowed as 19.70 MT, 43.215 MT & 553.015 MT respectively as per SION C-1291.

Norms committee may take a view

111-8110

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/49 dated 11/08/2016

18.8

उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18.8

विदेश व्यापार महानिदेशालय
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

57
09-08-2016

Subject: AA no 0410161606 dated 16.02.16 in respect of M/s Diana metals.

The following information is required from the unit:-

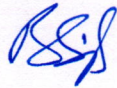
- Detailed technical drawing with dimension of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each export product along with percent wastage claimed.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME).

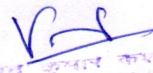


(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/120/2016-MMM&A-DCMSME dtd 12.08.16



उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विदेश व्यापार महानिदेशक
VINOOD KASHYAP, FTDO, DGFT
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

61288
09.08.2016

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) of Advance Authorization No (i) 0310802700 dated 18.02.2016 (ii) 0310804637 dated 12.05.2016 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/ 127 /AM-17/DES-2/11 and No 01/81/50/ 126 /AM-17/DES-2/14 dated 27.06.2016 for ratification of input-output norm for import of Hot/Cold Rolled Stainless Steel Coils, wide coils, strips of thickness 0.2 mm to 5.0 mm (Grade 316/316L/321) (Prime/ Secondary/Ex-stock/ Stock LOT/ Prime Surplus) against export of cold rolled stainless steel strips of various thicknesses by M/s Phoenix Foils Private Limited, Mumbai for comments/views of the Ministry of Steel for our comments/views.

In the above connection, it may be noted that import of secondary/Ex-stock/Stock-LOT/Prime surplus Hot/Cold Rolled Stainless Steel strips cannot be permitted for production of end product under consideration. However, prime quality cold rolled stainless steel coils/strips may be permitted on receipt of the following clarifications of the above mentioned AAs:

- (a) Thickness wise and grade wise width of Hot/cold rolled stainless steel coils/strips (Prime) to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips to be exported.



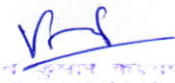
(S.K.Bhatnagar)

Deputy Industrial Adviser
Telefax: 011-23062490

✓ **Shri Vinod Kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(2)/2015-TW dated 28.06.2016


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनीत कश्यप
विदेशी व्यापार अधिकारी, आर
उद्योग भवन, नई दिल्ली
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

63
09.08.2016

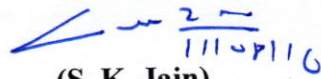
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/08/2016 - Case No. 35/7/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310802779 dated 23.02.2016)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of export product.
2. Net weight per KM of each export product.
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/67/2016-TSW/63 dated

11 /08/2016



बलजीत सिंह/DALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt. of India
Ministry of Micro small & medium Enterprises
Office of the development Commissioner
Mechanical Division

64
09-08-2016

Subject: AA no. 0310802848 dated 25.02.16 in respect M/s Phoenix Industries Pvt Ltd Mumbai.

The norms may be fixed as follows:-

- Import of Sno 1 may be allowed, as applied, inclusive of 1% wastage.
- Import of S.no 2 may be allowed as applied, inclusive of NIL wastage.

This issues with the approval of Director (ME).



(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/117/2016-MMM&A-DCMSME dtd 12.08.16



उप-निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विदेश व्यापार निदेशक
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Govt. of India
Ministry of Micro small & medium Enterprises
Office of the development Commissioner
Mechanical Division

65
09-08-2016

Subject: AA no. 0310803261 dated 11.03.16 in respect M/s Phoenix Industries Pvt Ltd Mumbai.

The norms may be fixed as follows:-

- Import of Sno 1 may be allowed, as applied, inclusive of 1% wastage.
- Import of S.no 2 may be allowed as applied, inclusive of 1% wastage.

This issues with the approval of Director (ME).



(K.S.Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/112/2016-MMM&A-DCMSME dtd 19.07.16



बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विशेष निदेश
V.K. KASHYAP, FTDO, DGFT
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

67
09-08-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Apollo International for ratification of norms of AA no- 0510397926 dt 14-08-16

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Apollo International for ratification of norms as per details given below.

Export

1. 24.9 KV switchgear -1 set
2. 13.8 KV switchgear -1 set

Import

4 items. NC may consider ratification under GN-4 with accountability.



B.C. Nayak
Development Officer
19-07-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(173)/16-TSW(B)

dated



उप महाविदेशीय विदेश व्यापार
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेशी व्यापार महाविदेशीय
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विदेशी व्यापार विभाग
विदेशी व्यापार विभाग
Director General of Foreign Trade
विदेशी व्यापार विभाग
Directorate General of Foreign Trade
व्यापार विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

72
09-08-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 09/08/2016- Case No. 11/7/81 (M/s Bharat Heavy Electricals Limited)
(Advance Authorization No. 1110028198 dated 04.04.2016)**

Advance Authorization may be ratified as under :

1. Net weight of export products from Sl. No. 1, 2, 3 & 4 may be specified as 170 MT, 60 MT, 79 MT & 173.9 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 248.28 MT as 1.148 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap.
3. Import items at Sl. No. 2, 3, 5, 6 & 7 put together may be allowed within 5 % of FOB value of exports.
4. Quantity of import item at Sl. No. 4 may be allowed as 29.744 MT as 1.01 Kgs./Kg. content in export items

Norms committee may take a view

2-
11/08/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/72 dated 11/08/2016

B.S.J.

उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.S.

विदेश व्यापार विभाग
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



12-55-43

12-55-43

12-55-43

75
09.08.2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Vilas Transcore for ratification of norms of AA no- 3410042050 dtd 08-04-14

DES-II, DGFT may kindly refer to the above mentioned AA of M/S Vilas Transcore. The firm has submitted request for ratification of norms for export of 55 MT for which it proposes to import 55 MT of CRGO sheet. It is observed that following information as per Technical Details II in appendix 4E of application has not been enclosed by DGFT.

1. Sl no a) of Engineering products.(Export quantity in number with specification)
2. Sl no b) of Raw Materials/ consumables.

In view of above this Office is unable to offer comments. DGFT may dispose the request as per their policy/procedure. Accordingly the reference may be deleted from the pendency list of this department. DGFT may ensure that above information is enclosed while referring paper to this department.



B.C.Nayak
Development Officer
19-07-16

DGFT, FTDO, DES-II

Deptt. of HI, UO No 3(72)/16-TSW(B)

dated



बलजीत सिंह / BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
व्यापार विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



विदेशी व्यापार विभाग
Vishesh Vastu Udyog, AP
विदेशी व्यापार विभाग
Directorate General of Foreign Trade
व्यापार विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

78
09-08-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09 /08/2016- Case No. 22/7/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310804341 dated 02.05.2016)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 %.
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

2-
11-8-16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/78 dated 11 /08/2016

BSJ
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार कक्षा
Vishesh Kshatra (R. K. Singh, IAS)
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

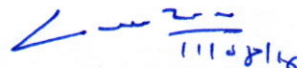
82
09-08-2016

NC Meeting dated 09/08/2016 - Case No. 32/7/81 (M/s Sam Alloys Pvt. Limited)
(Advance Authorization No. 0310804499 dated 09.05.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 257.07 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 46.385 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view



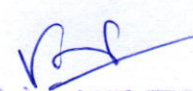
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/82 dated 11/08/2016


उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विकास कर्मचारी
Vikas Karmachari
विदेश व्यापार विभाग, उद्योग भवन
Foreign Trade Development Officer
वाणिज्य विभाग, भारत सरकार
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

Department of Industrial Policy & Promotion
(TSW)

84
09-08-2016

NC Meeting dated 09/08/2016 - Case No. 55/7/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310804541 dated 10.05.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, supported by the Cross sectional diagram of export product.
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input , per KM of export product.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/67/2016-TSW/84 dated

11 /08/2016

उद्योग विभाग, भारत सरकार
उप-निदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार निदेशक
VINOOD KUMAR KASHI, A.P.
विदेश व्यापार निदेशक, उप-निदेशक
Foreign Trade Development Officer
विदेश व्यापार निदेशालय
Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

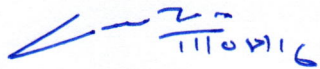
87
09-08-2016

NC Meeting dated 09/08/2016 - Case No. 21/7/81 (M/s Metal Port) (Advance Authorization No. 0310804562 dated 11.05.2016)

Advance Authorisation may be ratified as under:

1. Word " Defective " may be omitted from the description of import item and its quantity may be allowed as 45.21 MT as 1.65 Kgs./Kg. content in export items taking clue from SION C-888

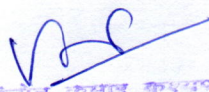
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/87 dated 11 /08/2016


उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनीत कुमार कश्यप
VINIT KUMAR KASHYAP
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

92
09-08-2016

NC Meeting dated 09/08/2016- Case No. 57/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804845 dated 19.05.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

✓ 11/08/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/92 dated 11/08/2016

Ref

उप महाविदेश व्यापार निदेशक
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनीत कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक, उप-निदेशक
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

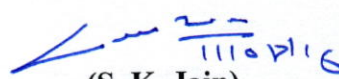
95
09-08-2016

NC Meeting dated 09/08/2016- Case No. 60/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804886 dated 20.05.2016)

Firm may be asked to submit the following information:

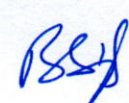
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/95 dated 11/08/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कदम
विदेश व्यापार महानिदेशक
Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-296
09-08-2016

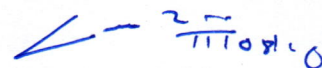
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 09/08/2016 - Case No. 296-A/R (M/s Elgi Rubber Company Limited)

It is recommended that Scrap wastage norms may be fixed for the EOU as under in terms of para 6.8(e) of the Foreign Trade Policy 2015-20, based on the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone:

Sl. No.	Finished Product	Input material	
		Description	Quantity
1.	RASP Blade Model R115-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.482 Kgs./Kg. content in the export product
2.	RASP Blade Model P3-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.426 Kgs./Kg. content in the export product
3.	RASP Blade Model R4-20	Cold Rolled High Carbon Steel Coil of relevant grade & thickness	1.53 Kgs./Kg. content in the export product

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/67/2016-TSW/296-A/R dated 11/08/2016



उप सहायक निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार सहायक निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



निदेशक व्यापार कल्याण
Director General of Foreign Trade
विदेश व्यापार सहायक निदेशक
Deputy Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

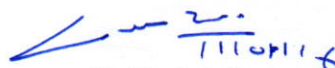
AR-301
09-08-2016

NC Meeting dated 09/08/2016 - Case No. 301-A/R (M/s Vautid-Shah Hardface Pvt. Limited) (Advance Authorization No. 0310732920 dated 30.04.2013)

Norms may be modified as under:

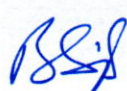
- 1 As the welding materials (Fluxed Cored wire & Electrodes) have been used for hardfacing (overlay) on Pipe & Pipes Spools, quantities of import items at Sl. No. 2(Flux Core Wire) & 3(Electrodes) may be allowed as 18807 Kgs & 1114 Kgs respectively

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/67/2016-TSW/301-A/R dated 11 /08/2016


बलजीत सिंह/BALJIT SINGH
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कhandelwal
VINOD KUMAR Khandelwal, IAS
उप महादेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-305
09.08.2016

Government of India
Ministry of Steel
Technical Division

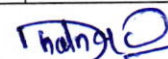
Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Licence No. 0210205598 dated 24.02.2015 of M/s Manaksia Limited (Formally Hindustan Seals Limited), Kolkata.

DGFT may refer to your UO No. 01/81/50/44/AM16/DES-II/10 dated 21.06.2016 on the subject mentioned above. In this connection, it is informed that the applicant is importing 179.10 MT of Hot Dipped galvanized steel sheets in coils of thickness 0.45 mm and also 398 MT of Hot Dipped galvanized steel sheets in coils of thickness 0.48 mm against export of 180 MT of pre-painted galvanized steel sheets/ coils of thickness 0.48 mm and 400 MT of pre-painted galvanized steel sheets/ coils of thickness 0.50 mm.

It may be noted that the description of item of export "pre-painted Galvanized Non Alloy Steel Sheets/Coils" is a standard terminology as per national/international standard and also as per IS 14246. Therefore, the same description of item of export may be considered against the item of export mentioned at C-469 (modified) vide PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. A copy of IS Standard No 14246 is enclosed herewith.

So far as the quantity of item of import is concerned, it may be calculated vide SI No. 13 & 14 of Engineering table -1A (PPGI) of PN No 33(RE: 2012)/2009-2014 dated 30.11.2012. The following Quantity of import is recommended against the export of the aforesaid Pre-painted Galvanized Non Alloy Steel Sheets/Coils.

SI No	Item of Export	Qty	Item of import	Qty in Kg
1	Prepainted Galvanized Non Alloy Steel Sheets/Coils of relevant grade of thickness of 0.50 mm.	400 MT	Hot dipped Galvanized Non Alloy Steel Sheets/Coils of relevant grade of Thickness of 0.48 mm	397.44 MT
2	Prepainted Galvanized Non Alloy Steel Sheets/Coils of relevant grade of thickness 0.48 mm.	180 MT	Cold Rolled Galvanized Non Alloy Steel Sheets/Coils Thickness of 0.45 mm.	178.65 MT



(S.K. Bhatnagar)
Deputy Industrial Adviser

✓ Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(5)/2013-TW dated 22.07.2016

27



उद्योग विभाग/Ministry of Steel
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


उद्योग विभाग/Ministry of Steel
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi